## GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:140 ANSWERED ON:26.07.2010 PERFORMANCE OF SEZ PROJECTS

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## Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of the sanctioned and proposed Export Processing Zones (EPZs), Special Economic Zones (SEZs), Foreign Trade Zones (FTZs) and Agro-Export Zones (AEZs) in the country, location-wise;
- (b) the details of investment made and employment generated in these SEZs, so far;
- (c) the details regarding performance of these SEZs in terms of targets achieved;
- (d) whether a large number of SEZ projects are lying incomplete;
- (e) if so, the details thereof and the reasons therefor; and
- (f) the details of survey, if any, conducted to assess the performance of these SEZs?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY(SHRI JYOTIRADITYA M. SCINDIA)

- (a): In addition to seven Central Govt. Special Economic Zones (SEZs) and 12 State/Private Sector SEZs set up prior to the enactment of SEZ Act, 2005, formal approval has been accorded to 576 proposals out of which 358 SEZs have been notified. A total of 114 SEZs are already exporting. A table containing state-wise distribution of SEZs is enclosed. Further details about these SEZs including sector, location etc. are available on the website www.sezindia.nic.in.
- (b): As on 30th June, 2010, an investment of Rs. 1,66,526 crore has been made in SEZs and direct employment for 5,50,323 persons have been generated.
- (c): The total physical Exports of Rs. 2,20,711.39 crore approximately have been made from SEZs during the year 2009-10 registering a growth of about 121.40% over the exports for the previous financial year. The exports in the first quarter of financial year 2010-11, has been to the tune of Rs. 58,685.46 crores approximately registering a growth of 68% over the exports of corresponding period of the previous financial year. The Special Economic Zones (SEZs) are under obligation to achieve positive Net Foreign Exchange (NFE) earnings over a period of 5 years, failing which penalties are leviable. However, no exports targets are set for SEZs.
- (d) to (f): In terms of Rule 6 of the SEZ Rules, 2006, validity of approval is for a period of three years within which time effective steps are to be taken by the developer to implement the approved proposal. On a request received from the developer the Board of Approval can extend the validity period.